



**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No. 253/2020 in
O.A. No. 1573/2020**

This the 23rd day of December, 2020

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Mukesh Kumar Vaid,
S/o Ilam Singh,
R/o 5/16, Gajju Katra,
Delhi Gate, Shahdara,
Delhi – 32.

... petitioner

(through Ms. Suman Chauhan, Advocate)

Versus

Dr. Dilraj Kaur,
Commissioner,
East Delhi Municipal Corporation,
Building No. 419, Patparganj, Industrial Area,
Delhi – 92.

... Respondents

(through Mr. R. K. Jain , Advocate)

ORDER (Oral)

Justice L. Narasimha Reddy, Chairman:

This contempt petition is filed by the applicant alleging that the respondents did not implement the order dated 21.10.2020 passed by this Tribunal in OA No. 1573/2020. The OA was filed challenging the order of

suspension dated 25.02.2019. After hearing both sides, the order of suspension was set aside and the respondents were directed to reinstate the applicant into service.



2. Today, it is reported by the learned standing counsel for the respondents that the applicant has been reinstated through an order dated 22.12.2020. A Copy thereof is placed before us.
3. In view of this, we close the Contempt Petition.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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